

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

**Item No. 8**

**C.P. (IB)/1402(MB)2018**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **06.06.2024**

NAME OF THE PARTIES : **Nectar Prints Pvt Ltd**

**For Applicant** : None Present

**For Respondent** : None Present

**Section 10 of IBC**

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**ORDER**

1. This is a matter transferred from Court-V.
2. Records reveal that the matter which was filed on 24.04.2018 came up for hearing for the first time on **30.08.2018**. Thereafter, the matter was being adjourned from time to time due to many reasons. However, the last representation for the Applicant was on 22.09.2021 and, thereafter, the matter was being adjourned many times.
3. On 06.05.2024, when the matter came up for consideration before us, notice was issued to the Applicant.
4. The continued absence of the Applicant from 22.09.2021 to this date indicates that the Applicant does not want to pursue the matter. Hence, the CP is dismissed for default.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

RV